

the Life Insurance Agents' Federation of India, there have been informal Consultative Committee meetings with the representatives of the Federation at regular intervals. All the pending issues are being discussed with the Federation further to reach an understanding. As regards the Agents' Federation, Quilon's grievances pertaining to Group Insurance Scheme and payment of outstanding commission, necessary instructions to renew discontinued group insurance scheme have since been issued by LIC and a Scheme for payment of outstanding commission has been evolved and implemented.

Demands for Sitting of Supreme Court Outside Delhi

7488. SHRI M. RAMANNA RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there are demands from the people to have sittings of the Supreme Court outside Delhi;

(b) if so, the details thereof;

(c) the reaction of Union Government thereto?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). Demands had been received from time to time for establishment of Benches of the Supreme Court in various regions and places of the country. These had been referred to the Supreme Court.

According to Article 130 of the Constitution, "The Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint." The Former Chief Justices of India intimated that most of the Judges of the Supreme Court were opposed to the sittings of the Supreme

Court being held outside Delhi as, they felt, it might impair the unity and integrity of the Court and undermine its importance.

Assistance to States for Waiver of Bank Loans

7489. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether some of the State Governments have written to Union Government to make up the amounts written off by them towards the loans advanced to small marginal and landless cultivators, artisans etc. and to provide them credit at cheap interest; and

(b) if so, the action taken by Union Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The details of the scheme for providing debt relief to various categories persons are being formulated in consultation with the Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD).

T.V. Serial of Life of Saint Dnyaneshwar

7490. SHRI RAM NAIK. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Maharashtra State would be celebrating the seventh centenary year of the Dnyaneshwari" written by the great Saint Dnyaneshwar;

(b) whether Government have received a proposal to bring out a TV serial giving brief glimpses of the life of the saint during the centenary year; and

(c) if so, the action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). A proposal has been received by Doordarshan for production of a TV serial on 'Saint Dhyaneshwari' under the sponsorship scheme. Acceptance of this proposal, however, depends on its technical merit and its fulfilling the procedural requirements. Doordarshan, in any case, plans to suitably cover the centenary celebrations on its own.

**G.M.'s Post at Currency Note Press,
Nasik Road**

7491. DR DAULATRAO SONUJI AHER: Will the Minister of FINANCE be pleased to state:

(a) whether Government aware that the post of General Manager at Currency Note Press, Nasik Road is lying vacant since December, 1987;

(b) if so, the reasons thereof; and

(c) the steps taken to fulfil the same?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) to (c). The post of General Manager, Currency Note Press, Nasik Road, fell vacant on 12.1.1988 due to appointment of its regular incumbent to the post of General Manager, India Security Press, Nasik Road. The following steps have been taken to fill up the post.

- (i) A proposal was sent to the Union Public Service Commission for filling up the post by way of promotion. The candidate selected by the Union Public Service Commission did not join the post.

(ii) Fresh action was initiated to fill up the post on transfer/deputation since no officer in the feeder line was eligible for promotion to the post. The candidate recommended by the UPSC retired from Government service on 31.12.1989 on attaining the age of superannuation.

(iii) Steps have further been taken to fill up this post by circulating/advertising the vacancy.

**Revenue Receipt From Customs and
Excise Duties on Radio Sets and
Electronic Equipments**

7492. SHRI PHOOL CHAND VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the revenue receipts from Customs duty and Excise duty on radio sets; and TV sets, VCRs, transmitting and electronic equipments imported and manufactured in the country, separately during each of the last three years; and

(b) the expenditure incurred by Government on account of Radio broadcasts and TV telecasts and income from the advertisements during the same period?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The information is being collected and will be laid on the Table of the House.

**Assistance to States Out of Small
Savings Collections**

7493. SHRI UTTAM RATHOD:
DR. DAULATRAO SONUJI
AHER:

Will the Minister of FINANCE be pleased to state: